## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3107
ANSWERED ON:12.12.2012
CANCELLATION OF FLIGHTS
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## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether cases of unscheduled cancellations of flights by public and private carriers in the country have come to the notice of the Government causing inconvenience to the passengers;
- (b) if so, the details thereof and the reasons therefor, carrier-wise during the last one year;
- (c) the revenue loss to the exchequer due to such unscheduled cancellations; and
- (d) the corrective steps taken/being taken by the Government/DGCA in this regard?

## **Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a) and (b): Yes, Madam. Generally scheduled airlines operate their flights as approved. However, at times the flights are delayed/cancelled due to technical, operational, commercial, weather and miscellaneous reasons which are beyond the control of the airlines. The details of the flights cancelled is given at Annexure-I.
- (c): No such information is maintained by the the Ministry.
- (d): Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR), Section-3, Series-M, Part-IV on facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights which is available at DGCA website. The same is being strictly adhered to by scheduled domestic airlines.